HIGH COURT OF KARNATAKA

HCC No. 04/2023   **Dated: 15-11-2024**

Invitation for Expression of Interest (EOI) for providing/Developing Artificial intelligence tool for Machine translation of Judgements of the Hon'ble Supreme Court of India and Hon'ble High Court of Karnataka from English to Kannada language to accomplish the project of Assisted translation of Judgments and Judicial Records in Vernacular Language for improved access to the Justice

OFFICE OF THE REGISTRAR GENERAL,
HIGH COURT OF KARNATAKA,
DR. B. R. AMBEDKAR ROAD,
BENGALURU – 560 001.

E-mail: regcomp@hck.gov.in

Contact No.: 080-22954402

1. Introduction

In order to improve access to Justice for all by reaching them in the language known to them and to overcome the language barrier, a project is envisaged to translate important Judgments of the Supreme Court of India and the High Court and provide it for the general public. This scheme contemplates AI Assisted Translation of Judicial Records and Judgments.

The Hon'ble Supreme Court of India in order to enable and improve access to Justice for all in the regional language has planned to translate Judgments of the Supreme Court and High courts in regional languages. In pursuit of Justice to all, decided to enhance the use of AI (Artificial Intelligence) for the translation of judicial records and to accomplish the said purpose. Thus High Court of Karnataka invites concept note / DPR / Ideas / emerging AI technology specifications from the interested in the field.

2. Technical Requirements

- Providing / Developing AI Tools for machine translation.
- Translation of judgments / judicial records from English to Kannada language
- Preparing and collating the legal glossary of words and phrases for machine language to improve the efficiency of translation.
- The selected judgments in digital form be fed to A I tool/application and its translation be curated by the translators.

3. Nature of work to be turned out by the translators and curators

Editing the machine translated (through AI Tool) documents to check the translated version of the same in comparison with source document (to be done by the Translators/ Linguistic Experts) to get the final authentication of the translation

For more details write to regcomp@hck.gov.in

The EoI with concept note/DPR should be submitted in a sealed cover super scribed with "Expression of Interest for providing/Developing Artificial intelligence tool for Machine translation of Judgements of the Hon'ble Supreme Court of India and Hon'ble High Court of Karnataka from English to Kannada language" and addressed to the Registrar General, High Court of Karnataka, Bengaluru by marking soft copy of the same to the above email.

The last date for submission of EoI is [22.11.2024] up to [4:00 PM].

The EOI should contain the following information:

1) Name of the Firm/Company/Consortium
2) Address of the Firm/Company/Consortium
3) Contact details of the Firm/Company/Consortium
4) Details of the experience of the Firm/Company/Consortium in machine translation by using AI tools.
5) Details of Expression of Interest (EOI) with concept note/DPR
6) Details of the technical team / translators proposed to be deployed for the project
7) Any other relevant information

Interested can participate in the EoI and submit their proposals. The invited EoI is for the limited purpose to study the current AI technology in machine assisted translation and to find out the feasibility in establishing AI assisted technology in translation. It will be non binding proposal by the interested involving no commercials.

SCHEDULE OF EVENT (TIMELINES):

The following would be as follows:
a) Publishing of EOI document on   **: 15.11.2024**
b) Last Date and time for submission of response   **: 22.11.2024**
c) Opening of responses to EOI on   **: 23.11.2024**

Sd/-
(N.G Dinesh)
Registrar (Computers)
HIGH COURT OF KARNATAKA,
BENGALURU